

IN THE HIGH COURT OF BOMBAY AT GOA

LD-VC-CW NO. 15 OF 2020

Maria Piedade Fernandes

..... Petitioner

V e r s u s

State of Goa & Ors.

..... Respondents

Mr. Terence Vaz, Advocate for the Petitioner.

Mr. D. Pangam, Advocate General with Ms. Maria Correia, Additional Government Advocate for the Respondent nos. 1 to 3.

Mr. J. Godinho, Advocate for the Respondent no.4.

Coram :- M. S. SONAK &
M. S. JAWALKAR, JJ.

Date : 7th October, 2020

P.C.

1. Heard Mr. Vaz, learned Counsel for the petitioner, Mr. D. Pangam, learned Advocate General for the respondent nos.1 to 3 and Mr. J. Godinho, learned Counsel for the respondent no.4.

2. For the order which we propose to make, the presence of respondent no.4 is really not necessary.

3. The petitioner has lodged a complaint on 30.04.2020 against some development undertaken by respondent no.4. The complaint is made to respondent no.3. The respondent no.4 is also stated to have filed response to the complaint on 19.06.2020. The petitioner basically seeks a direction to respondent no.3 to dispose off this complaint expeditiously.

4. Taking into consideration the pandemic situation, it is really not necessary to hold in this matter that there has been some reasonable delay. Be that as it may, today, the learned Advocate General, has made a statement that the petitioner's complaint will be disposed off by the respondent no.3 in accordance with law and on its own merits as expeditiously as possible and, in any case, within a period of four weeks from today.

5. Accordingly, by accepting the aforesaid statement, we dispose off this petition. We do not advert to the contentions and, therefore, it will be for the respondent no.3 to dispose off the complaint in accordance with law and on its own merits.

6. The petition is disposed off.

7. All concerned to act on the basis of an authenticated copy of this order.

M. S. JAWALKAR

M. S. SONAK, J.

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